THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, PARLIAMENTARY **AFFAIRS** AND AND **PLANNING PROGRAMME** IMPLEMENTATION (SHRI RAM NAIK): (a) to (c) No, Sir. Planning Commission exists as per the Government of India's Resolution of 15th March, 1950. Planning Commission is discharging its assigned functions, and the work on formulation of the Ninth Plan, as per defined priorities in National Agenda for Governance is going on. The draft Ninth Plan document will be put up to NDC for approval in due course after following the due procedure.

## National Task Force on Information technology

1791. SHRI ANANTRAY DEVSHANKER DAVE: Will the PRIME MINISTER be pleased to state:

- (a) whether Government have set up a National Task force on information technology as a step towards evolving a comprehensive National Information Policy;
- (b) if so, the details thereof, including the terms of reference?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, **AFFAIRS** PARLIAMENTARY .PLANNING AND **PROGRAMME** IMPLEMENTATION (SHRI RAM NAIK): (a) Yes, Sir.

(b) The names of the Members of the Committee, its terms of reference and the other details are given in the Statement [Refer to the Statement appended to S.Q. No. 235.]

## **Computerisation of High Courts**

1792. SHRI GOVINDRAM MIRI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that functioning of High Courts of India have not yet been computerised fully/partially;

- (b) if so, the details of stages of computerisation achieved High Court-wise;
- (c) the time by which full computerisation is likely to be achieved?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS. **PARLIAMENTARY AFFAIRS** AND **PLANNING** AND **PROGRAMME** IMPLEMENTATION (SHRI RAM NAIK): (a) to (c) NIC has implemented Computerisation Project in all the High Courts with the following objective:

- (i) to help the Registries of High Courts in streamlining their day to day activities.
- (ii) to provide transparency of information to the advocates and litigants.
- (iii) to provide access to legal and judicial databases to the Judges of High Courts.

To achieve these objectives, NIC has implemented List of Business Information System, Pending Cases Information System, Judgement Information System (JUDIS) and India Code Information System (INCODIS).

JUDIS and INCODIS systems are available on NICNET for day to day access by the High Courts.

High Courts have been provided NICNET Connectivity for accessing Supreme Court Pending Cases Information System, JUDIS & INCODIS E-Mail and INTERNET.

## **Adoption of One Family One Job Scheme**

1793. DR. JAGANNATH MISHRA: Will the PRIME MINISTER be pleased to state:

- (a) whether some States have adopted one family one job scheme;
  - (b) if so, the details thereof;
- (c) whether Government propose to extend this programme to the remaining States; and